

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL AT**  
**CHENNAI**  
**(APPELLATE JURISDICTION)**

**Company Appeal (AT)(CH)(INS) No. 52/2022  
& IA No.102 of 2022**

**(Under Section 61 of Insolvency and Bankruptcy Code, 2016)  
(Arising out of the Impugned Order dated 26.11.2021 in IA(IBC)/1084/CHE/2021 in  
IBA/471/2019 passed by the ‘Adjudicating Authority’, National Company Law Tribunal,  
Division Bench-I, Chennai)**

**In the matter of:**

**S. Amarendran RP of Sabari Realtors P Ltd.,**

**...Appellant**

**Vs**

**.....**

**Present:**

**Appellant**

**:Mr. Kaushik N. Sharma, Advocate for RP  
KNS Law Chambers**

**ORDER**  
**(VIRTUAL MODE)**

**20.06.2022:**

For filing of ‘Affidavit of Service’ in respect of the ‘Added Party / IBBI’, the matter is ‘Adjourned’ by ‘Two Weeks Time’.

The “Office of the Registry” is directed to ‘List’ the matter on **08.08.2022**.

**[Justice M. Venugopal]  
Member (Judicial)**

**[Mr. Kanthi Narahari]  
Member (Technical)**

TS/NG